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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00376/2014

Cuttack this the 22nd day of May, 2014

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Bidhan Chandra Ghose

Aged about 48 years

S/o. late Kumarnath Ghose

At-Mangala Nagar

PO/Dist-Khurda

At present working as Asst.Accounts Officer under Joint Controller,
Defence Accounts Deptt(R & D)

Balasore, IOT Road

At/PO/Dist-Balasore

...Applicant

By the Advocate(s)- M/s.P.Ku.Mohapatra
S.Ch.Sahoo

-VERSUS-

Union of India represented through the

1. Secretary
Ministry of Finance
South Block,
Govt. of India
New Delhi-110 011
2. Secretary to Govt. of India
Ministry of Defence (Finance)
South Block
New Delhi-110 011
3. Controller General of Defence Academy
Ulan Bahar Road
Palam
Delhi Cantt.
New Delhi
4. Principal Controller of Defence Accounts
West Block, R.K.Puram
New Delhi-110 066
5. Joint Controller
Defence Accounts Deptt(R&D)
No.1 O.T.Road



Balasore-756 001

...Respondents

By the Advocate(s)-Mr.D.K.Behera

ORDER(Oral)

R.C.MISRA, MEMBER(A)

Heard Shri P.K.Mohapatra, learned counsel for the applicant and Shri D.K.Behera, learned ACGSC, on whom a copy of this O.A. has been served appearing on behalf of the Respondents and perused the records.

2. Applicant in this O.A. has approached this Tribunal with a prayer for direction to be issued to Respondents to grant him the benefit of the decision in the case of Neeraj Ku.Srivastava & Ors. vs.Union of India & Ors. in O.A.No.293/11 of the C.A.T., Allahabad Bench. He has also prayed that in terms of this decision, he should be granted the revised scale of pay as similarly situated persons have already been granted the said benefit under Annexure-A/1. On being asked whether the applicant has approached the concerned authorities with this prayer, Shri Mohapatra brought to my notice a representation dated 31.10.2013 preferred by the applicant to the Principal, C.D.A. (Res.No.4) vide Annexure-A/2 to the O.A. Shri Behera, submitted that he has no definite information if any such representation is pending with Res.No.4. Shri Mohapatra prayed that since this representation is



still pending with the authorities a direction may be issued to the concerned authorities for disposing of this representation within a specific time frame.

3. Keeping in view the submissions made by the learned counsel for both sides, I direct Respondent No.4 to consider the representation dated 31.10.2013 of the applicant and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order. If during the process of consideration, it is found that the claims are due and admissible under the rules, the same may be extended to the applicant within a further period of thirty days from the date of disposal of the representation.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

5. As agreed to by both the sides, copy of this order along with paper book of O.A. be sent to Respondent No.4 at the cost of the applicant for which Shri Mohapatra undertakes to file the postal requisites by 24.5.2014. Free copy of this order be made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)